

R-9212
27/11/2020

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Prisons – Andhra Pradesh Prisons Rules, 1979 – Amendment – Orders – Issued.

HOME (PRISONS & FIRE) DEPARTMENT

G.O.Ms.No.138

Dated: 17.11.2020
Read the following:

1. G.O.Ms.No.386, Home (Prisons.B) Department, Dated.22.05.1979
2. From the Director General of Prisons and correctional Services, Andhra Pradesh, Vijayawada, Lr.No.Jud.2/30/2019, Dt.03.08.2020.

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ORDER:

The following Notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette, dated:17.11.2020.

NOTIFICATION

In exercise of the powers conferred by sub section (1) of clause (17) of section 59 of the Prisons Act, 1894 (Central Act 9 of 1894), the Governor of Andhra Pradesh hereby makes the following amendment to the Andhra Pradesh Prisons Rules, 1979 issued in G.O.Ms.No.386, Home (Prisons.B) Department, dated the 22nd May, 1979 published in Rules Supplement to Part-II of the Andhra Pradesh Gazette dated the 4th June, 1979 and as subsequently amended from time to time:-

AMENDMENT

In the said Rules, in Rule 10 for sub-rule (1), the following shall be substituted, namely:-

"(1) (a) Women prisoners sentenced to imprisonment exceeding one month including those sentenced to death by the courts in the Districts of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna and Guntur shall be committed to the Special Prison for Women, Rajamahendravaram.

(b) Women prisoners sentenced to imprisonment exceeding one month including those sentenced to death by the courts in the Districts of Prakasam, SPSR Nellore, Dr. YSR Kadapa, Kurnool, Ananthapuram and Chittoor shall be committed to the Special Prison for Women, Kadapa"

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

KUMAR VISHWAJEET
PRINCIPAL SECRETARY TO GOVERNMENT

Roc. No. 489/SO/2020

Dated: 23.11.2020

G.O.Ms.No.138, Home (Prisons & Fire) Department,
Dated: 17.11.2020, Government of Andhra Pradesh.

"COMMUNICATED."

REGISTRAR GENERAL

To

1. All the Registrars, High Court of Andhra Pradesh (for information).
2. The Prl. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh (for information).
3. All the Unit Heads in the State of Andhra Pradesh.
3. The Section Officer, E section.

PRL. DISTRICT COURT : WEST GODAVARI : ELURU : DT. 28.11.2020

Communicated to all the Judicial Officers working in the Unit including Secretary, D.L.S.A., West Godavari, Eluru, for information.

[Handwritten Signature]
PRL. DISTRICT JUDGE
W.G., ELURU.

Copy to:

The Incharge System Officer, Principal District Court, Eluru, with a direction to upload the same in the official website of District Court and also send **emails** to all the Courts.

The Supdt., (P-Tr), P.L. Dist. Court., W.G., Eluru.

DIB No 4563
DATE 28/11/2020